

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4575

ANSWERED ON:03.05.2012

IMPLEMENTATION OF REPORT OF MISRA COMMISSION

Jahan Kaisar

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the report of Justice Ranganath Misra Commission on Religious and Linguistic Minorities is being examined for its implementation;
- (b) if so, the details of the examination Committee or Board; and
- (c) the time by which the Committee is likely to complete its examination?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) to (c): The recommendations of National Commission for Religious and Linguistic Minorities (NCRLM) has been examined in the Ministry of Minority Affairs. Accordingly, the Government has taken a decision to create a sub-quota of 4.5% reservation for minority communities as defined under Section 2 (c) of National Commission for Minorities Act, 1992 [viz. Muslims, Christians, Sikhs, Buddhist and Zoroastrians (Parsis)] out of the 27% quota for the OBCs in admission to Central Government institutions and in Civil Posts under the Government of India. The Department of Personnel and Training and the Ministry of Human Resource Development (Department of Higher Education) have issued instructions accordingly.